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Date: 29/11/2025

(2024) 09 DEL CK 0034 Delhi High Court

Case No: First Appeal From Order No. 5 Of 2015

Anil Shah APPELLANT

Vs

Union Of India & Anr RESPONDENT

Date of Decision: Sept. 23, 2024

Acts Referred:

• Railway Claims Tribunal Act, 1987 - Section 16, 23

• Railways Act, 1989 - Section 123(c), 124A

Hon'ble Judges: Manoj Jain, J

Bench: Single Bench

Advocate: N.K. Gupta, Himanshu Pathak, Amit Singh

Final Decision: Dismissed

Judgement